

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 4310 of 2015**

Sadhu Sharan Pathak ..... Petitioner

**Versus**

The State of Jharkhand & Ors. .... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Anjani Kr. Verma, Advocate

For the Respondents : None  
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**09/25.06.2020** Heard learned counsel for the petitioner through V.C.

**2.** Today, this case has been called out for the second time.

**3.** The learned counsel for the petitioner wants to argue this case but it is unfortunate that nobody appears for the State.

**4.** In this view of the matter, this case is adjourned for

**6<sup>th</sup> July, 2020.**

**5.** The learned Advocate General should ensure that some lawyer must appear in this case on the next date of hearing.

**6.** Let a copy of this order be communicated to the office of learned Advocate General through an electronic device.

**(Deepak Roshan, J.)**

Pramanik/